



2025:DHC:1597-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

*Date of decision: 11.03.2025*

+ W.P.(C) 3102/2025

DR. DEEPAK PRASAD

.....Petitioner

Through: Mr.Shrey Yadav, Mr. Mayank  
Yadav, Mr.Pradumn Gautam  
and Mr.Ravi Singh Verma,  
Advocates.

DC/JAG Deepti Man and  
DC/GD Sandeep

versus

INDO-TIBETAN BORDER POLICE FORCE THROUGH ITS  
DIRECTOR GENERAL & ANR. ....Respondents

Through: Ms. Shagun S. Chugh,  
Advocate.

**CORAM:**

**HON'BLE MR. JUSTICE NAVIN CHAWLA**

**HON'BLE MR. JUSTICE TEJAS KARIA**

**NAVIN CHAWLA, J. (Oral)**

**CM APPL. 14674/2025 (Exemption)**

1. Allowed, subject to all just exceptions.

**W.P.(C) 3102/2025 & CM APPL. 14673/2025**

2. This petition has been filed by the petitioner praying for the following relief:

*“a) Pass any appropriate writ/order/direction to direct Respondent No.1&2 to provide age relaxation to the petitioner by relaxing 03 months and 12 days as a one-time measure and allow him to participate in the selection process without being barred for being*



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*overage as per the impugned advertisement (M.O.S.B-2024).*

*b) Pass any appropriate writ/order/direction to direct Respondents to allow Petitioner to appear for the interview scheduled on 12.03.2025 for the post of Medical Officers (Assistant Commandant)."*

3. It is the case of the petitioner that the petitioner is a qualified doctor currently employed as Medical Officer on contractual basis with Neyveli Uttar Pradesh Power Ltd. He belongs to the Other Backward Class (Non-creamy Layer Category). The respondent No. 1 issued an advertisement in December, 2024 inviting applications for appointment to Group 'A' posts of Super Specialist Medical Officers (Second-in-Command), Specialist Medical Officers (Deputy Commandant), and Medical Officers (Assistant Commandant) in the Central Armed Police Forces (BSF, CRPF, ITBP, SSB) & Assam Rifles.

4. As far as the age criteria is concerned, paragraph 4 of the advertisement stated that for the post of Medical Officer (Assistant Commandant), the age of the candidate should not exceed 30 years on the date of closing of the application. Clause 4(iv)(b) of the advertisement further provided for a maximum of 3 years of relaxation in the age limit for OBC (Non-creamy Layer) candidate. The petitioner unfortunately was 03 months and 12 days over-age.

5. The petitioner has filed the present petition praying that he be allowed to participate in the selection process and not be debarred from the same on the ground of being over-aged.

6. The learned counsel for the petitioner submits that the cut-off





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counsel for the respondents, who appears on advance notice, has brought to our attention that in the present case, the petitioner had applied for the post advertised in the year 2020, 2021 and 2022, however, had not been successful in the said selection process. Therefore, the Judgement of this Court in *Sachin & Ors.* (supra) cannot come to the aid of the petitioner.

11. For the reasons stated above, we find no merit in the present petition. The same is dismissed. The pending application also stands disposed of.

**NAVIN CHAWLA, J**

**TEJAS KARIA, J**

**MARCH 11, 2025**

*Sc/pr/VS*

*Click here to check corrigendum, if any*